GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:7 ANSWERED ON:22.11.2011 ALLOTMENT OF DDA LAND Alagiri Shri S.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority has allotted land to any private firm/NGO, so far;
- (b) if so, the details thereof, colony-wise;
- (c) the details of violations of terms and conditions for using the above land noticed by DDA itself during the last three years;
- (d) the details of the instrument available for getting the violation instance by DDA in order to curb the misuse of the land; and
- (e) the achievement made in this regard so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Yes, Madam. The Delhi Development Authority (DDA) has reported that it has allotted land to societies/institutions registered under Society Act XXI of 1860.
- (b): The details of allotments made to institutions by DDA during the last five years w.e.f. 1.1.2006, as reported by DDA, is given in the statement at Annexure.
- (c) to (e): As reported by DDA, action is to be taken as per terms and conditions of the allotment\lease deed. If any violation is noticed or complaint received against any society, action for cancellation of lease deed/allotment for violation/misuse is taken on the basis of inspection report of the field staff of DDA.